

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 10**

**IA 1836/2024 (NEW IA) IN C.P. (IB)/655(MB)2022**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES:    **SUDHAR INDUSTRIES    VS    DHARA**  
**TECHNOSYSTEM LLP**

Section 12(2) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1836/2024 (NEW IA) IN C.P. (IB)/655(MB)2022**

- 1) Mr. Rushikesh Dusane, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application is filed seeking extension of the -  
period of CIRP for further 90 days from 07.02.2024, contending that 180  
days period has been expired on that date.
- 3) It is also further submitted that they have received Four Expression of  
Interest and One Resolution Plan from the Prospective Resolution  
Application, which is under consideration before the Committee of  
Creditors.
- 4) Accordingly, seeks extension of 90 days from the Corporate Insolvency  
Resolution Process Period of the Corporate Debtor.

- 5) Having considered the submissions and considering all the above aspects, this Bench deems it fit and proper to grant extension by Ninety (90) Days from 07.02.2024.
- 6) Now in the normal course, Corporate Insolvency Resolution Process period will come to an end on 07.05.2024. Resolution Professional of the Corporate Debtor is directed to make his best and dedicated efforts to complete the Resolution Process of the Corporate Debtor as expeditiously as possible within this extended Period. Resolution Professional shall file and place on record quarterly Progress Report.
- 7) With the aforesaid observation and direction, the Interlocutory Application bearing IA No. 1836 of 2024, is disposed of as allowed.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare